

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.76 of 2020 (SZ)

IN THE MATTER OF :

Tribunal on its own motion
Suo Motu based on the News Items in
Dinamalar Newspaper dt:01.06.2020,
"Danger of lake getting polluted due to mixing
of Sewage and Waste Water"

--- Applicants(s)

Versus

The Chief Secretary to Government of
Tamil Nadu Chennai and Others.

--- Respondent (s)

**STATUS REPORT FILED BY THE DISTRICT COLLECTOR,
TIRUVALLUR**

I Dr.Alby John Varghese, S/o. John Varghese, aged 33 years, working
as District Collector, Tiruvallur do hereby solemnly affirm and sincerely
state as follows.

- 1) I am the District Collector, Tiruvallur District and 4th respondent
herein well acquainted with the facts of the case from the
connected file.
- 2) It is submitted that the Hon'ble National Green Tribunal has given
an interim direction as follows:

"Considereing the circumstances, we direct the authorities
namely, the District Collector, Tiruvallur , Commissioner. Avadi
Municipal Corporation, Public works Department, Tamil Nadu
Pollution Control Board to come with a further action taken report
and the status report of the work that has been undertaken by them
and also regarding the implementation of the long term measures for
which they have approximately mentioned the time upto 2025".

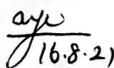
"The Registry is directed to Communicate this order to the members of the committee, official respondents and also to the Additional Chief Secretary for Municipal Administration and water supply through e-mail immediately for their information and compliance of the direction".

- 3) It is submitted that in order to evict the encroachments in the Arafat Eri in S.No.567 of Thirumullaivoyal- II village, Avadi taluk the form I & II under Tamil Nadu Protection of Tanks and Eviction of Encroachment Rules 2007, has been handed over to the Assistant Engineer, Redhills Water Resource Division, Public works Department, Chennai-52 by the Tahsildar, Avadi vide his RC.No.1295/2021/B1, Dated:26.07.2021 for further action.
- 4) It is submitted that the Executive Engineer, PWD, Kosasthalaiyar Basin Division, WRD, Thiruvallur - 602001 has reported that issuance of Form-III notice under Tamil Nadu Protection of Tanks and Eviction of Encroachments Act 2007 to the 38 encroachers is under process. He further assured to complete the eviction process shortly.
- 5) I humbly submit that the District Administration is taking effective measures to evict the encroachments in Arafat Eri in S.No.567 of Thirumullaivoyal-II village, Avadi taluk, Tiruvallur District.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept my status report and thus render justice.


District Collector
DISTRICT COLLECTOR
TIRUVALLUR


16.8.21


16.8.21